

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated : This the 07<sup>th</sup> day of MARCH 2005

Original Application no. 214 of 2005

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman  
Hon'ble Mr. S.C. Chaube, Member (A)

1. Syed Gazanfar Abbas, S/o Shri Ibnay Hashan Working as TTE, Allahabad
2. Jagbdamba Prasad, S/o Sri M.P. Tiwari, working as TTE, Allahabad.
3. Shahabuddin, S/o Sri Nizamuddin working as TTE, Tundla
4. Nivedita Rai, S/o Sri N.G. Rai, working as TTE, Allahabad
5. Adil Rasid, S/o Sri A.R. Ansari, working as TTE, Allahabad
6. Vishva Nath Pandey, S/o Sri Kamla Kant, working as TTE, Allahabad
7. Raahmat Ulla, S/o Sri Shafat Ulla working as TTE, Tundla.
8. Om Prakash, S/o Sri Bhola Nath, working as TTE, Allahabad.
9. Azahar Abbas, S/o Sri Ibnay Abbas, working as TTE, Allahabad
10. Z.H. Chaudhari, S/o Sri Ram Manorath, working as TTE Mirzapur
11. Ghanshyam Singh, S/o Sri Ram Manorath, working as TTE Allahabad
12. Afzal Karim, S/o Sri K. Karim, working as TTE Mirzapur
13. Narendra Nath Verma, S/o V.N. Verma, working as TTE Allahabad
14. Shameim Abbas, S/o Sri S. Abdul Hasan, working as TTE Allahabad
15. Bhakti Narayan Singh, S/o Sri M. Singh, working as TTE Allahabad
16. Indra Jeet Singh, S/o Sri Prahalad Singh, working as TTE Allahabad
17. Surya Bhushan Mishra, S/o Sri N.N. Mishra, working as TTE Allahabad
18. Manoj Kumar, S/o K.K. Tripathi, working as TTE Allahabad
19. Z.A. Khan, S/o Sri F.Y. Khan, working as TTE, Allahabad
20. Ram Jeet Mishra, S/o Sri Ram Prayag, working as TTE Allahabad
21. Rajan Singh, S/o Pooran Singh, Tundla
22. Shiv Shankar, S/o Sri M.R. Tripathi, working as TTE Allahabad

... Applicants

By Adv : Sri D.K. Mishra

RE<sup>✓</sup>

## VERSUS

1. The General Manager (NCR) Allahabad.
2. Union of India through its Secretary,  
Railway Board, I Rail Bhawan,  
NEW DELHI.
3. The Divisional Railway Manager (P)  
(NCR) Allahabad.

...Respondents

By Adv : Sri A.K. Gaur

ORDER

By Justice S.R. Singh, V.C.

Heard Sri D.K. Mishra, learned counsel for the applicant and Sri A.K. Gaur, learned counsel for the respondents and perused the OA.

2. Impugned herein is the provisional panel dated 25.12.2004 issued by the Divisional Railway Manager, NCR, Allahabad in respect of the post of TTE and clause 14 of the circular dated 09.10.2003 issued by the Railway Board, New Delhi. In addition to the said prayer it is also prayed that the respondents be directed to issue fresh selection list under General seniority.
3. Learned counsel for the applicant, however, does not press the prayer regarding quashment of Clause 14 of the circular dated 09.10.2003 at this stage. The relief is confined only to setting aside the Provisional Panel dated 25.12.2004 in respect of which the applicant has already preferred a representation dated 15.01.2005. Learned counsel for the applicant submitted that the Competent Authority may be directed to decide the representation preferred by the applicant.

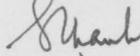
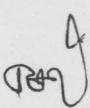
4. Sri A.K. Gaur, learned counsel for the respondents has no objection if the OA is disposed of at the admission stage it self with the direction to the Competent Authority to dispose of the representation of the applicant.

*(Signature)*

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5. Accordingly, the OA is disposed of finally at the admission stage itself with the direction to the respondent no. 3 to consider and decide the representation of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. There shall be no order as to costs.

  
Member (A)  
Vice-Chairman

/pc/